

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4926
ANSWERED ON:23.05.2006
DISPLACED ACT
Malhotra Prof. Vijay Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether `The Displaced (Compensation and Rehabilitation) Act, 1954` has been repealed vide the Displaced Persons Claims and other laws Repeal Act, 2005 (Act 38 of 2005);
- (b) if so, whether this Act has not specified any authority that shall implement the orders of the Court/High Courts/Supreme Court in cases pending before them prior to the repealing of the laws under which these were passed;
- (c) if so, the number of displaced persons likely to suffer;
- (d) whether Government proposes to amend the Repeal Act to specify the authority to implement court orders; and
- (e) if so, time by which the Act is likely to be amended?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a): Yes, Sir.

(b) & (c): Section 6 of the General Clause Act, 1897, inter alia, provides protection to any right, privilege, obligation or liability acquired or accrued under any enactment repealed. Court cases would continue to be handled under the provisions of the concerned Acts till final settlement.

(d): No, Sir.

(e): Question does not arise.